

Manipur



Gazette

EXTRAORDINARY  
PUBLISHED BY AUTHORITY

No. 175 (A) Imphal, Saturday, July 26, 1986 (Sravana 4, 1903)

GOVERNMENT OF MANIPUR  
SECRETARIAT : LAW & LEGISLATIVE AFFAIRS  
DEPARTMENT

NOTIFICATION

Imphal, the 26th July, 1986

No. 2/8/86-Leg/L.—The following Act of the Legislature, Manipur which received assent of the Governor on 25-7-86 is hereby published in the Manipur Gazette.

A. SUKUMAR SINGH,

Under Secretary (Law) to the Govt. of Manipur.

THE MANIPUR LAND REVENUE AND LAND REFORMS  
(FIFTH AMENDMENT) ACT, 1986  
(Manipur Act No. 7 of 1986)

AN

ACT

to amend the Manipur Land Revenue and Land Reforms Act, 1960.

BE it enacted by the Legislature of Manipur in the Thirty-seventh Year of the Republic of India as follows :

1. (1) This Act may be called the Manipur Land Revenue and Land Reforms (Fifth Amendment) Act, 1986.

Short title and commencement.

(2) It shall come into force on such date as the State Government may by notification in the official Gazette, appoint.

2. For clause (m) of section 2 of the Manipur Land Revenue and Land Reforms Act, 1960 (hereinafter referred to as the principal Act), the following shall be substituted, namely,—

Amendment of section 2.

“(m) ‘land owner’ in relation to any land, means any person who acquires rights of ownership in respect of such land under sub-section (1) of section 99, or who is entitled to the settlement of any land other than an agricultural land under sub-section (6) of section 99 and includes in either case successors in-interest of such person;”.

Amendment  
of section 14.

3. For sub-section (1) of section 14 of the principal Act, the following shall be substituted, namely,—

“(1) The Deputy Commissioner may, with the prior approval of the Government, allot land belonging to the Government for agricultural purposes or for construction of dwelling house in accordance with such rules as may be made in this behalf under this Act.”.

Amendment  
of section 20.

4. In section 20 of the principal Act,—

(i) for sub-section (1), the following shall be substituted, namely,—

“(1) If any person holding land for any purpose wishes to divert such land or any part thereof to any other purpose, he shall apply for permission to the competent authority which may, with the prior approval of the Government and subject to the provisions of this section and to the rules made under this Act, refuse permission or grant it on such conditions, if any, as may be directed by the Government.”;

(ii) the words “by the competent authority” occurring in sub-section (2) shall be deleted;

(iii) for the words “one hundred” occurring in sub-sections (4) and (5), the following words “one thousand” shall be substituted.

Amendment  
of section 37.

5. For clause (a) of sub-section (2) of section 37 of the principal Act, the following shall be substituted, namely,—

“(a) When the circumstances of a local area such that a fresh determination or revision of revenue rates is considered expedient, the Government may order such fresh determination or revision, as the case may be, in such manner and to such extent as may be prescribed;”.

Amendment  
of section 62.

6. After clause (a) of section 62 of the principal Act, the following clause (a-1) shall be inserted, namely,—

“(a-1) by imposing such fine as may be fixed by the Government;”.